IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.3196 of 2019

Gopi Oraon .... …. Petitioner
Versus
State of Jharkhand & Others .... Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Rajendra Krishna, Advocate
For the Respondents : Mr. Kishore Kumar Singh, S.C. VI

07/08.07.2020 Heard Mr. Rajendra Krishna, learned counsel for the petitioner and Mr. Kishore Kumar Singh, S.C. VI, learned counsel for the respondents-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Rajendra Krishna, learned counsel for the petitioner submits that the impugned order has been passed by the Government and in view of Rule 25(2), the appeal will not lie and the writ petition has rightly been filed before this Court.

Mr. Kishore Kumar Singh, S.C. VI, learned counsel for the respondents-State submits that he will take specific instruction with regard to the submission of Mr. Rajendra Krishna, learned counsel for the petitioner.

On earlier occasion, the matter was adjourned for that purpose.

Learned counsel for respondents submits that file has recently been entrusted to him and he seeks further two weeks' time.

Time, as prayed for, is allowed.

Post this matter on 29th July, 2020.

(Sanjay Kumar Dwivedi, J.)

Anit